

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

**For The Attention of the Creditors of F.M. HAMMERLE TEXTILES LIMITED.**

Relevant particulars		
1	Name Of Corporate Debtor	F.M. Hammerle Textiles Limited
2	Date of incorporation of corporate debtor	12 <sup>th</sup> January 2006
3	Authority under which corporate debtor is Incorporated / registered	Registrar of Companies- Chandigarh
4	Corporate identity number / limited liability Identification number of corporate debtor	U17110PB2006PLC029518
5	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Vardhman Park, (341K-1, Mundian Khurd, PO Sahabana), Chandigarh Road, Ludhiana- 141 123. <b>Factory:</b> T-5+T-5/Part/1, Kagal, Hatkanangale Five Star MIDC, Kagal Dist. Kolhapur- 416216. Maharashtra (INDIA)
6	Insolvency commencement date in respect of Corporate debtor	27 <sup>th</sup> June 2017
7	Estimated date of closure of insolvency resolution Process	24 <sup>th</sup> December 2017
8	Name, address, email address and the registration number of the Interim Resolution Professional	<b>Name:</b> Mr. Mohan Lal Jain <b>Address:</b> B-1/12, 2 <sup>nd</sup> Floor, Safdarjung Enclave, New Delhi- 110029. <b>Email:</b> cirp.fmh@gmail.com <b>REG No:</b> IBBI/IPA-002/IP-N 00006/2016-17/10006
9	Last date for submission of claims	11 <sup>th</sup> July, 2017

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **F.M. Hammerle Textiles Limited** on **27<sup>th</sup> June 2017**.

The creditors of the **F.M. Hammerle Textiles Limited** are hereby called upon to submit a proof of their claims on or before **11<sup>th</sup> July 2017** to the Interim Resolution Professional at the address mentioned against item 8.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim in, **Form B**- Claim by Operational Creditors, **Form C**- Claim by Financial Creditors, **Form D**- Claim by Workman or an Employee or in **Form E**- Claim submitted by Authorized Representative of Workmen and Employee. The above mentioned forms can be downloaded from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.

The Financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 29<sup>th</sup> June 2017

  
Signature  
MOHAN LAL JAIN